

Bill No. 20 of 2024

THE APPROPRIATION BILL, 2024

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BILL

to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2023-24.

BE it enacted by Parliament in the Seventy-fifth Year of the Republic of India as follows:—

1. This Act may be called the Appropriation Act, 2024.

5 2. From and out of the Consolidated Fund of India there may be paid and applied sums not exceeding those specified in column 3 of the Schedule amounting in the aggregate to the sum of two lakh two hundred ninety-nine crore and fifty-four lakh only towards defraying the several charges which will come in course of payment during the financial year 2023-24 in respect of the services specified in column 2 of the Schedule.

Short title.

Issue of Rs.
200299,54,00,000
out of the
Consolidated
Fund of India for
the financial
year 2023-24.

Appropriation.

3. The sums authorised to be paid and applied from and out of the Consolidated Fund of India by this Act shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

THE SCHEDULE
(See sections 2 and 3)

1 No. of Vote	2 Services and purposes	3			
		Sums not exceeding			
		Voted by Parliament	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
1	Department of Agriculture, Cooperation and Farmers Welfare.....	Revenue	100868,51,00,000	..	100868,51,00,000
		Capital	39,02,00,000	..	39,02,00,000
2	Department of Agricultural Research and Education....	Revenue	151,41,00,000	..	151,41,00,000
3	Atomic Energy.....	Revenue	1450,64,00,000	..	1450,64,00,000
		Capital	192,32,00,000	..	192,32,00,000
4	Ministry of AYUSH.....	Revenue	1,00,000	..	1,00,000
5	Department of Chemicals and Petrochemicals.....	Revenue	104,26,00,000	..	104,26,00,000
		Capital	399,95,00,000	..	399,95,00,000
6	Department of Fertilizers.....	Revenue	3000,00,00,000	..	3000,00,00,000
7	Department of Pharmaceuticals.....	Revenue	64,25,00,000	..	64,25,00,000
8	Ministry of Civil Aviation.....	Revenue	2,00,000	..	2,00,000
		Capital	79,69,00,000	..	79,69,00,000
10	Department of Commerce.....	Revenue	659,87,00,000	..	659,87,00,000
11	Department for Promotion of Industry and Internal Trade..	Revenue	2,00,000	..	2,00,000
12	Department of Posts.....	Revenue	1,00,000	..	1,00,000
		Capital	183,75,00,000	..	183,75,00,000
13	Department of Telecommunications.....	Revenue	1,00,000	..	1,00,000
		Capital	96,85,00,000	..	96,85,00,000
14	Department of Consumer Affairs.....	Revenue	17,87,00,000	..	17,87,00,000
15	Department of Food and Public Distribution.....	Revenue	9383,48,00,000	..	9383,48,00,000
		Capital	26,56,00,000	..	26,56,00,000
18	Ministry of Culture.....	Revenue	35,50,00,000	..	35,50,00,000
		Capital	1,00,000	..	1,00,000
19	Ministry of Defence (Civil).....	Revenue	1209,81,00,000	95,00,000	1210,76,00,000
		Capital	621,96,00,000	..	621,96,00,000
20	Defence Services (Revenue).....	Revenue	13938,71,00,000	7,90,00,000	13946,61,00,000
21	Capital Outlay on Defence Services.....	Capital	1,00,000	28,87,00,000	28,88,00,000
22	Defence Pensions.....	Revenue	3890,88,00,000	..	3890,88,00,000
23	Ministry of Development of North Eastern Region.....	Revenue	1,00,000	..	1,00,000
		Capital	1,00,000	..	1,00,000
25	Department of School Education and Literacy.....	Revenue	3668,88,00,000	..	3668,88,00,000
26	Department of Higher Education.....	Revenue	12500,00,00,000	..	12500,00,00,000
28	Ministry of Environment, Forests and Climate Change.	Revenue	126,10,00,000	..	126,10,00,000
29	Ministry of External Affairs.....	Revenue	2,00,000	..	2,00,000
30	Department of Economic Affairs.....	Revenue	5000,00,00,000	..	5000,00,00,000
31	Department of Expenditure.....	Capital	1,00,000	..	1,00,000
32	Department of Financial Services.....	Revenue	985,00,00,000	..	985,00,00,000
35	Department of Revenue.....	Revenue	84,12,00,000	..	84,12,00,000
		Capital	7,10,00,000	..	7,10,00,000
36	Direct Taxes	Capital	2,00,000	..	2,00,000
37	Indirect Taxes.....	Revenue	1,00,000	..	1,00,000
		Capital	2,00,000	..	2,00,000
41	Pensions.....	Revenue	3000,00,00,000	..	3000,00,00,000
42	Transfers to States.....	Revenue	2,00,000	..	2,00,000
		Capital	..	2950,00,00,000	2950,00,00,000
44	Department of Animal Husbandry and Dairying.....	Revenue	2,00,000	..	2,00,000
45	Ministry of Food Processing Industries.....	Revenue	745,01,00,000	..	745,01,00,000

1	2	3		
No. of Vote	Services and purposes	Sums not exceeding		
		Voted by Parliament	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
46	Department of Health and Family Welfare..... Revenue	4,00,000	..	4,00,000
	Capital	2,00,000	..	2,00,000
48	Ministry of Heavy Industries..... Revenue	20,00,000	..	20,00,000
49	Ministry of Home Affairs..... Revenue	2,00,000	..	2,00,000
	Capital	7,63,00,000	..	7,63,00,000
50	Cabinet..... Revenue	238,41,00,000	..	238,41,00,000
	Capital	221,84,00,000	..	221,84,00,000
51	Police..... Revenue	439,09,00,000	72,00,000	439,81,00,000
	Capital	1,00,000	..	1,00,000
52	Andaman and Nicobar Islands..... Revenue	16,00,000	..	16,00,000
	Capital	19,00,000	..	19,00,000
53	Chandigarh..... Revenue	27,00,00,000	..	27,00,00,000
55	Ladakh..... Revenue	5,00,000	..	5,00,000
	Capital	2,00,000	..	2,00,000
58	Transfers to Jammu and Kashmir..... Revenue	3000,00,00,000	..	3000,00,00,000
60	Ministry of Housing and Urban Affairs..... Revenue	1,00,000	..	1,00,000
	Capital	2,00,000	..	2,00,000
61	Ministry of Information and Broadcasting..... Revenue	1,00,000	..	1,00,000
62	Department of Water Resources, River Development and Ganga Rejuvenation..... Revenue	3915,86,00,000	..	3915,86,00,000
63	Department of Drinking Water and Sanitation..... Revenue	1,00,000	..	1,00,000
	Capital	1,40,00,000	..	1,40,00,000
64	Ministry of Labour and Employment..... Revenue	1,00,000	..	1,00,000
65	Law and Justice..... Revenue	286,93,00,000	..	286,93,00,000
66	Election Commission..... Capital	24,28,00,000	..	24,28,00,000
	CHARGED.— <i>Supreme Court of India</i> Revenue	..	26,44,00,000	26,44,00,000
	Capital	..	9,56,00,000	9,56,00,000
68	Ministry of Micro, Small and Medium Enterprises..... Revenue	2,00,000	..	2,00,000
69	Ministry of Mines..... Revenue	821,42,00,000	..	821,42,00,000
71	Ministry of New and Renewable Energy..... Revenue	1,00,000	..	1,00,000
	Capital	5,50,00,000	..	5,50,00,000
74	Ministry of Personnel, Public Grievances and Pensions Revenue	3,00,000	..	3,00,000
	Capital	40,07,00,000	..	40,07,00,000
78	Ministry of Ports, Shipping and Waterways..... Capital	1,42,00,000	..	1,42,00,000
79	Ministry of Power..... Revenue	30,00,00,000	..	30,00,00,000
	Capital	1,00,000	..	1,00,000
81	Lok Sabha..... Revenue	1,00,000	..	1,00,000
83	Secretariat of the Vice-President..... Revenue	50,00,000	..	50,00,000
	Capital	15,00,000	..	15,00,000
85	Ministry of Railways..... Revenue	1,00,000	..	1,00,000
	Capital	1,00,000	..	1,00,000
86	Ministry of Road Transport and Highways..... Capital	2,00,000	..	2,00,000
87	Department of Rural Development..... Revenue	23000,00,00,000	..	23000,00,00,000
88	Department of Land Resources..... Revenue	1200,95,00,000	..	1200,95,00,000
89	Department of Science and Technology..... Capital	1,00,000	..	1,00,000
90	Department of Biotechnology..... Revenue	1,00,000	..	1,00,000
92	Ministry of Skill Development and Entrepreneurship... Revenue	1476,20,00,000	..	1476,20,00,000
94	Department of Empowerment of Persons with Disabilities..... Revenue	1,00,000	..	1,00,000

1	2	3		
No. of Vote	Services and purposes	Sums not exceeding		
		Voted by Parliament	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
95	Department of Space.....	Revenue	1,00,000	1,00,000
		Capital	1,00,000	1,00,000
98	Ministry of Textiles.....	Revenue	1,00,000	1,00,000
100	Ministry of Tribal Affairs.....	Revenue	2,00,000	3,00,000
101	Ministry of Women and Child Development.....	Revenue	3,00,000	3,00,000
102	Ministry of Youth Affairs and Sports.....	Revenue	3,71,00,000	3,71,00,000
TOTAL:			197275,09,00,000	3024,45,00,000
				200299,54,00,000

STATEMENT OF OBJECTS AND REASONS

This Bill is introduced in pursuance of article 114(1) of the Constitution of India, read with article 115 thereof, to provide for the appropriation out of the Consolidated Fund of India of the moneys required to meet the supplementary expenditure charged on the Consolidated Fund of India and the grants made by the Lok Sabha for expenditure of the Central Government for the financial year 2023-24.

NIRMALA SITHARAMAN.

PRESIDENT'S RECOMMENDATION UNDER ARTICLE 117 OF THE CONSTITUTION OF INDIA

[F. No. 4(25)-B(SD)/2023, dated 2.2.2024 from Smt. Nirmala Sitharaman, Minister of Finance and Corporate Affairs addressed to the Secretary-General, Lok Sabha]

The President, having been informed of the subject matter of the proposed Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2023-24, recommends under article 117(1) and (3) of the Constitution, the introduction of the Appropriation Bill, 2024 in the Lok Sabha and also the consideration of the Bill.

LOK SABHA

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BILL

to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2023-24.

(Smt. Nirmala Sitharaman, Minister of Finance and Corporate Affairs)